

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

Dated : Allahabad this the 5th day of Nov. 1996.

CORAM : Hon. Mr. S. Das Gupta, Member-A
Hon. Mr. T. L. Verma, Member-J

ORIGINAL APPLICATION NO. 781 of 1996.

Pradeep Kumar Srivastava, aged
about 20 years, son of Sri Surendra
Nath Lal R/o. Vill. Chhitauni, P.O.
Rasra, Distt. Ballia. petitioner.
(C/A Sri RAKESH VERMA)

Vs.

1. Union of India, through Secretary,
Ministry of Railways, Rail Bhawan,
New Delhi.
2. The General Manager, North Eastern
Railway, Gorakhpur.

..... Respondents.

O R D E R (Oral)

(By Hon. Mr. S. Das Gupta, Member-A)

The applicant in this O.A. is son of a
Railway employee who did not participate in the
Railway strike in the year 1974. It is stated
that the Railway Authorities had issued certain
orders that those Railway employees who did not
participate in the Railway Strikes would be
rewarded by the grant of employment to sons/
of.

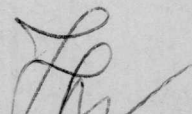
wards of such employees in the so called 'loyal quota'. ~~All~~ The applicant, it is stated, was minor at ~~that~~ time when the aforesaid orders were issued by the Railway Board and only after ~~that~~ ^{had} he ~~attained~~ the age of majority, he sought employment under the 'loyal quota'. He submitted representation to the Railway Board and thereafter approached this Tribunal for a direction to appoint him in the "loyal Quota". ~~The applications were~~ disposed of in limine by a direction to the respondents to consider and dispose of ~~their~~ ^{his} representations. It now appears that by ~~an order~~ ^{an order} dated ~~4.10.1996~~ ¹⁰ 4.10.1996, the representation of the applicant has been turned down. Thus, the applicant has filed this O.A. challenging the aforesaid order to consider the applicant for appointment under the 'loyal Quota.'

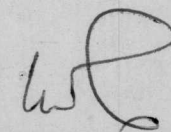
2. We have seen from the order dated 4/10.4.95 the representation of the applicant has been turned down on the ground that since Sri S.N. Lal has already availed ~~of~~ ^{of} himself an advance increment, his son Shri Pradeep Kumar Srivastava can not be given appointment under the rules as requested by him. We have carefully considered the matter. We are of the view that an assurance which was given to the so called loyal workers in 1974 cannot be an open-ended one. There is nothing on record to indicate that the Railways had assured the so called loyal workers that their sons/wards shall be considered for employment against "loyal quota" even after so many years after they attain the

the age of majority.

3. We are, therefore, of the view that the respondents have rightly rejected the representation of the applicant and as such the rejection cannot be challenged successfully *even if the contention of the applicant that his father was not granted advance increment is found to be correct.*

4. In view of the foregoing, we find no merit in this application and dismiss the same in limine.


Member-J.


Member-A

(pandey)